

(2023) 11 RAJ CK 0042

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 6845 Of 2023

Shree Gopal Mundhra

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 09-11-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Indian Penal Code, 1860 — Section 120B, 419, 420, 467, 468, 471

Citation : (2023) 11 RAJ CK 0042

Hon'ble Judges : Dr. Nupur Bhati, J

Bench : Single Bench

Advocate : B.K. Vyas, Laxman Solanki

Final Decision : Disposed Of

Judgement

Dr.Nupur Bhati, J

1. The instant misc. petition under Section 482 Cr.P.C. has been filed by the petitioner-complainant with the limited prayer that the Investigating Agency may be directed to conduct fair and impartial investigation in FIR No.327/2023 dated 05.08.2023, P.S. Sadar, Bikaner for the offences under Sections 419, 420, 467, 468, 471 and 120-B IPC.

2. Learned Public Prosecutor states that the Investigating Agency is already conducting free and fair investigation, however, if any material is brought on record by the petitioner the same shall be considered by the prosecution strictly in accordance with law before completing the investigation.

3. In light of the aforesaid assurance of the Public Prosecutor, the present misc. petition is disposed of with a direction to the petitioner to submit a representation before the Superintendent of Police, Bikaner and Investigating Officer, who shall decide his representation strictly in accordance with law.

4. The instant misc. petition is disposed of accordingly. Stay petition is also

disposed of.